

लौटाये, क्या वह अग्ने घर से रेजगारी बना कर लाये। उस पर भी अगर बिजिलेंस इंस्पेक्टर आ कर जांच कर ले और उसके पास कुछ ज्यादा मिल जाय तो उस उस को आप सजा देना चाहते हैं, तुम्हारे पास यह रुपया कहाँ से आया।

MR. DEPUTY-SPEAKER : You can continue the next day. Now we may take up private members' business. Mr. Parmar.

16.30 hrs.

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS  
FIFTY-NINTH REPORT

SHRI BHALJIBHAI PARMAR (Dohad) : I beg to move :

"That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1970."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1970."

*The motion was adopted.*

16.31 hrs.

REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL\*

(Insertion of New Section 7A)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व अधि-

नियम, 1951, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.*

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL\*

(Substitution of Article 16, Amendment of article 320 and omission of Article 335)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक पेश करता हूँ।

CODE OF CIVIL PROCEDURE  
(AMENDMENT) BILL\*

(Amendment of Section 80)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि सिविल प्रक्रिया संहिता,

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